

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 1295 of 2019**

**IN THE MATTER OF:**

**M/s Ricoh Thermal Media Asia Pacific Pvt. Ltd. ...Appellant**

**Vs**

**M/s Efficient Data Pvt. Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Shantanu Singh, Mr. Saurabh Agrawal and Mr. Komal Mundra, Advocates**

**For Respondent: None.**

**O R D E R**

**03.03.2020** Learned Counsel for the Appellant states that Public Notice has been issued to the Respondent-Corporate Debtor that this matter would be taken up today. Copy of the newspaper publication is filed as Annexure-1 to the Affidavit filed by the Appellant in diary No. 19401.

None present for the Respondent. Learned Counsel for the Appellant states that even on e-mail recorded in the MCA website with regard to the Respondent, notice was sent. Even then, nobody is present for the Respondent. Even on the next date if nobody appears, we will proceed to decide the Appeal on its merits.

The Appellant may send another e-mail to the Respondent referring to the present development.

List the Appeal in 'Orders' category on **17<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)